

INDIAN INCOME TAX RETURN ACKNOWLEDGEMENT

[Where the data of the Return of Income in Form ITR-1 (SAHAJ), ITR-2, ITR-3, ITR-4(SUGAM), ITR-5, ITR-6, ITR-7 filed and verified]

(Please see Rule 12 of the Income-tax Rules, 1962)

Assessment Year

2022-23

PAN			
Name			
Address			
Status		Form Number	
Filed u/s		e-Filing Acknowledgement Number	

Taxable Income and Tax details	Current Year business loss, if any	1	
	Total Income		
	Book Profit under MAT, where applicable	2	
	Adjusted Total Income under AMT, where applicable	3	
	Net tax payable	4	
	Interest and Fee Payable	5	
	Total tax, interest and Fee payable	6	
	Taxes Paid	7	
(+)Tax Payable /(-)Refundable (6-7)	8		
Accreted Income & Tax Detail	Accreted Income as per section 115TD	9	
	Additional Tax payable u/s 115TD	10	
	Interest payable u/s 115TE	11	
	Additional Tax and interest payable	12	
	Tax and interest paid	13	
	(+)Tax Payable /(-)Refundable (12-13)	14	

Income Tax Return submitted electronically on DD-MM-YYYY 00:00:00 from IP address _____ and verified by _____ having PAN _____ on _____ using *paper ITR-Verification Form /Electronic Verification Code _____ generated through _____ mode

System Generated Barcode/QR Code

*** Strike off whichever is not applicable****DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU.**

[Notification No. 21/2022] [F.No. 370142/8/2022-TPL]

SHEFALI SINGH, Under Secy., Tax Policy and Legislation

Note : The principal rules were published vide notification S.O. 969 (E), dated the 26th March, 1962 and last amended vide notification GSR 229(E), dated the 29th March, 2022.